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25/12/55

**LOK SABHA DEBATES** Dated 12-12-2014

**(Part II—Proceedings other than Questions and Answers)**

783

**LOK SABHA**

Wednesday, 30th November, 1955

*The Lok Sabha met at Eleven of the Clock.*

[MR. SPEAKER in the Chair]

**QUESTIONS AND ANSWERS**

(See Part I)

12 NOON

**MOTION FOR ADJOURNMENT**

**SITUATION IN RATACHERA IN AGARTALA**

**Mr. Speaker:** I shall now take up the adjournment motion of which notice has been given. It is a notice from Shri Dasaratha Deb and Shri Biren Dutt. I believe either one or both of them are present. The subject is the serious situation obtaining in Ratachera in Agartala (Tripura) where on the 21st November, 1955, the police are reported to have burnt houses, molested women folk and mercilessly beat the people, as a result of which panic prevails in six villages from where the people have fled for their lives unable to stand repression.

I should like to know from the hon. Member—not the exact source in the form of personal information or otherwise—what is the basis of the facts he has alleged or is it merely based on newspaper reports or something else.

**Shri Dasaratha Deb (Tripura East):** It was published in the Calcutta Daily Swadhinta and I have got two telegrams from an electoral college member from that area and another from

784

some responsible members of the villages, Mohan Chandra and Bakul Singh. We think that this matter is very important because Tripura has been under Central administration and we want to discuss it because it involves the civil liberties of the people of that area.

**Mr. Speaker:** Has he any more facts besides what he has stated?

**Shri Dasaratha Deb:** So far from what I have got from the newspaper..

**Mr. Speaker:** These are facts mentioned in the adjournment motion.

**Shri Biren Dutt (Tripura) West:** I can refer to names of persons molested.

**Mr. Speaker:** I should like to have a statement of facts from the Government.

**The Deputy Minister of Home Affairs (Shri Datar):** We have already called for information and I can make a statement as soon as it is received. Possibly, it will be received tomorrow and if you fix it for day after tomorrow it will be more convenient.

**Mr. Speaker:** Let us have the facts; I shall fix it for day after tomorrow.

**CORRECTION OF ANSWER TO STARRED QUESTION**

**The Deputy Minister of Planning (Shri S. N. Mishra):** With regard to a supplementary question arising out of Starred Question No. 290 regarding the qualifications fixed for the trainees, I would like to say that they are:—

- (i) A diploma or degree in mechanical or electrical engineering

[Shri S. N. Mishra]

- (ii) B. Sc. in Chemical Engineering or
- (iii) A Degree in applied physics and
- (iv) age not more than 25 years and lastly, aptitude to stay in villages.

PAPERS LAID ON THE TABLE  
DRAFT NOTIFICATIONS RE NOMENCLATURE AND DENOMINATIONS OF DECIMAL COINS

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): Sir, I beg to lay on the Table a copy each of two draft Notifications of the Ministry of Finance regarding the nomenclature and denominations of the decimal coins, in pursuance of an undertaking given on the 29th July, 1955 during the discussion on the Indian Coinage (Amendment) Bill, 1955. [See Appendix II, annexure No. 32].

Shri Kamath (Hoshangabad): As this is an important matter copies of both these draft Notifications may be circulated to Members of the House.

Mr. Speaker: That will be done. I believe they are going to be discussed in this House and so that will be done.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

Pandit Thakur Das Bhargava (Gurgaon): Sir, I beg to move that the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Representation of the People Act, 1950 and to make certain consequential amendments in the Government of Part C States Act, 1951, be extended up to 8th December, 1955.

Mr. Speaker: Motion moved:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Representation of the People Act, 1950, and to make certain consequential amendments in the Government of Part C States Act, 1951, be extended up to 6th December, 1955."

Shri T. B. Vittal Rao (Khammam): Sir, may we have the reasons for this extension?

Mr. Speaker: The Chairman of the Committee may give reasons. The hon. Member wants to know why extension of time is asked for.

Pandit Thakur Das Bhargava: As a matter of fact the Committee has done its very best to finish its work. As the House will remember, the House passed a resolution allowing hon. Members to put in their new suggestions also; so, the work has not been completed in spite of the fact that we have been doing our best. Therefore, extension of time is asked for. It is known to the House that on account of lack of time, Government is not bringing this Bill this session and an extension of about a week will help us to finalise our work.

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Representation of the People Act, 1950, and to make certain consequential amendments in the Government of Part C States Act, 1951, be extended up to 6th December, 1955."

The motion was adopted.